

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 9

**C.P. (IB)/115(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **27.06.2024**

NAME OF THE PARTIES : **Bharat Heavy Electricals Limited**

**Vs**

**Gammon Engineers and Contractors**

**Private limited**

**For OC** : Adv. Abhay Itagi a/w Adv. V.C. Nayak & Adv. Smriti Shahani  
i/b M.V. Kini Law Firm

**For CD** : Adv. Aman Kacheria a/w Adv. Mahima Shah, i/b Agarwal &  
Dhanuka Legal

**Section 9 of IBC**

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**ORDER**

Counsel for CD requests, as a last chance, to settle the matter. He undertakes to provide a Demand Draft for Rs. 50 lakh in favour of the OC, that will be deposited with the Bench, without prejudice, to demonstrate the CD's genuine interest to settle the matter. **List on 19.07.2024 as a last chance for settlement.** If settlement does not fructify, the matter will be finally heard.

**Sd/-**

**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**

**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

RV